

**CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH**

Original Application No. 2978/2002

New Delhi, this the 15th day of November, 2002

**Hon'ble Dr.A. Vedavalli, Member(J)**

Shri S.P.S.Dhaka,  
Retd. Post Graduate Teacher  
Govt. Boys Middle School,  
Circular Road,  
Shahdara, Delhi

...Applicant.

(By Advocate: Ms. Meenu Mainee)

## Versus

### Union of India: Through

1. The Chief Secretary  
Govt. of NCT of Delhi.
2. Director of Education,  
Govt. of NCT-Delhi,  
Sham Nath Marg,  
Old Secretariat  
Delhi.
3. The Deputy Director of Education,  
Govt. of NCT (East),  
Rani Garden,  
Delhi-110031.

... Respondents.

O R D E R (ORAL)

By Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant, S.P.S.Dhaka, a retired post-graduate teacher is aggrieved by the alleged wrongful action of the respondents by their failure to reimburse the full medical expenses claimed by him regarding his treatment in the Escorts Heart Institute & Research Centre, New Delhi.

3. Learned counsel for the applicant submits that a cheque for an amount of Rs. 1,21,647/- (Rupees One Lakh Twenty one thousand and six hundred forty seven) only was received from the respondents towards medical expenses and

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the balance amount of Rs. 80,115/85 (Rupees Eight Thousand One Hundred fifteen and Paise Eighty five) Only has still not been paid by the respondnets. Learned counsel for the applicant, Ms. Meenu Maine states that the action of the respondents is illegal and hence the applicant had to approach to this Tribunal through this OA.

4. On a query from the Bench, learned counsel for the applicant submitted that no representation has been submitted by the applicant till now regarding his grievances mentioned in the OA. She also submits that OA can be disposed of at the admission stage with a direction to the respondents to treat the OA itself as a representation submitted by the applicant regarding his grievances and to dispose of the same within a particular time frame to be fixed by the Court. She also sought liberty to approach this Tribunal again, if any, grievance survives thereafter.

5. In the facts and circumstances of the case and on a consideration of the case, OA is disposed of at the admission stage itself.

1) The respondents are directed to treat the OA as a representation made by the applicant regarding his grievances. They should examine the representation on its merits in the light of the relevant rules, instructions and judicial pronouncement on

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the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this Order.

2. If any grievance survives thereafter, the applicant is granted the liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

6. OA is disposed of accordingly.

7. Registry is directed to send a copy of this OA to the Respondents along with a copy of the Order.



(Dr. A. Vedavalli)  
Member (J)

  
  

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